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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 18th February, 2026.

No.LB.42/LA/2026/2. – The Meghalaya Police (Amendment) Bill, 2026 introduced in the Meghalaya Legislative Assembly on the 18th February, 2026 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

MEGHALAYA POLICE (AMENDMENT) BILL, 2026

A

BILL

to further amend the Meghalaya Police Act, 2010 (Meghalaya Act No. 7 of 2011).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Seventh Year of the Republic of India as follows:-

**Short title and
Commencement.**

1. (1) This Act may be called the Meghalaya Police (Amendment) Act, 2026.
(2) It shall come into force from the date of publication in the Official Gazette.

**Addition of new
proviso to Section 6.**

2. After the existing sub-section (1) of Section 6, a new *proviso* shall be added, namely, -

“Provided that the Officer must have completed a minimum of 1 (one) year of service in the State, excluding any period spent on probation”.

STATEMENT OF OBJECT AND REASONS

It is proposed to amend the Section 6 of the Meghalaya Police Act, 2010 (Act 7 of 2011) which provides for appointment, selection and tenure of the Director General of Police (Head of Police Force) in the State by inserting the "**Proviso**" after Sub-section (1) of the Section 6 :

"Provided that the Officer must have completed a minimum of 1 (one) year of service in the State, excluding any period spent on probation".

The propose Amendment is to strengthen administrative effectiveness and ensure that the Officer heading the State Police is adequately familiar with the local conditions, administrative structure, and law and order situation of Meghalaya. It will also ensure continuity in administration, better understanding of the State's policing needs and improved coordination with Civil administration and other stakeholders, considering the fact that our State have very less number of IPS Officers at the Senior level and due to the nature of Assam Meghalaya Joint Cadre, there will be no one eligible to be considered/empaneled for the post of Director General of Police in the next 10 (ten) years from amongst the Officers currently serving in the Meghalaya Segment.

Hence the Amendment Bill.

PRESTONE TYNSONG,
Deputy Chief Minister,
In-charge Home (Police) Department.

MALTHUS S. SANGMA,
Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no expenditure involved from the Consolidated Fund of the State.